

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 7th December, 2017

SRO 495-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in Partial Notification of SRO 235 of 2017 dated 8th of June, 2017 issued in this behalf, the Government hereby appoint Sh. Sonam Norboo, KAS, Sub Divisional Magistrate, Nubra to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub Division Nubra of District Leh.

By order of the Government of Jammu and Kashmir

Sd/

(Shahid Anayatullah)IAS

Commissioner/Secretary to Government,
Revenue Department

No: - Rev/LB/13/2017

Dated: - 07-12-2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Leh.
6. Director, Archives, Archaeology & Museums, J&K Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazette.
8. OSD to Minister for Revenue for information of the Honble Minister
9. Special Assistant to (MOS) Revenue for information of the Hon'ble Minister
10. Sub Divisional Magistrate Nubra.
11. I/C Website for hoisting the said notification (SRO) on official website.
12. Notification / Stock file.

(Manzoor Ahmad Parray)

Under Secretary to Government
Revenue Department.